

- (x) G.S.R. 1309 published in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.

[Placed in Library. See No. LT—4184/70.]

- (5) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

- (i) The Customs and Central Excise Duties Export Drawback (General) Fifty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 1242 in Gazette of India dated the 29th August, 1970.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Fifty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 1243 in Gazette of India dated the 29th August, 1970.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Fifty-ninth Amendment Rules, 1970, published in Notification No. G.S.R. 1298 in Gazette of India dated the 5th September, 1970, together with an explanatory memorandum.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Sixtieth Amendment Rules, 1970, published in Notification No. G.S.R. 1299 in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.
- (v) The Customs and Central Excise Duties Export Drawback (General) Sixty-first Amendment Rules, 1970, published in Notification No. G.S.R. 1300 in Gazette of India dated the 5th September, 1970.
- (vi) The Customs and Central Excise, Duties Export Drawback (General) Sixty-second Amendment Rules, 1970, published in Notification No. G.S.R. 1301 in Gazette of India dated the 5th September, 1970.

- (vii) The Customs and Central Excise Duties Export Drawback (General) Sixty-third Amendment Rules, 1970, published in Notification No. G.S.R. 1302 in Gazette of India dated the 5th September, 1970.

- (viii) The Customs and Central Excise Duties Export Drawback (General) Fifty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 1303 in Gazette of India dated the 5th September, 1970.

- (ix) The Customs and Central Excise Duties Export Drawback (General) Fifty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 1304 in Gazette of India dated the 5th September, 1970.

- (x) The Customs and Central Excise Duties Export Drawback (General) Fifth-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 1305 in Gazette of India dated the 5th September, 1970.

[Placed in Library. See No. LT—4185/70.]

MR. SPEAKER : Item 10-A. Shri Jamir. I find he is not present here. Let some other Minister lay it on his behalf.

#### NOTIFICATION UNDER ESSENTIAL SERVICES MAINTENANCE ACT

SHRI RAGHU RAMAIAH : On behalf of Shri S. C. Jamir, I beg to lay on the Table a copy of Notification No. GSR 1876 (Hindi and English versions) published in Gazette of India dated the 7th November, 1970 declaring service in the Food Corporation of India, established under the Food Corporations Act, 1964, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under subsection (2) of section 2 of the said Act. [Placed in Library. See No. LT—4186/70.]

MR. SPEAKER : I am a little lenient today. But the Minister concerned should be present in the House.